

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2874 of 2020

Vishwanath Prakash.Petitioner

-Versus-

1. The State of Jharkhand.
2. Jayanti Kumari.Opp. Parties

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : Mr. Avishek Prasad, Advocate.

For the State : Mr. Anuradha Sahay, A.P.P.

02/09.09.2020

In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

As prayed, put up this case after four weeks.

(Dr. S.N. Pathak, J.)

P.K.S.